

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
 AHMEDABAD BENCH  
 XXXXXXXXX

O.A. No. 125 1987  
 TAX NO.

DATE OF DECISION 3/12/1990

Shri Manharlal & Ors. Petitioner

Shri D.M.Thakkar Advocate for the Petitioner(s)

Versus

Union of India & Anr. Respondent

Shri B.R.Kyada Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. P.H.Trivedi : Vice Chairman

The Hon'ble Mr. J.P.Sharma : Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

1. Shri Manharlal,  
2. Haxi.I  
3. R.S.Yadav  
4. R.P.Sharma  
5. Chhotalal P.  
6. Trilokchandra H.  
7. R.N.Tiwari  
8. Shijangl B.  
9. Phoolchand R  
10.Kaptanshah  
11.Bangalidas R  
12.Poonalal D.  
13.Ramswaroop D.  
14.Jai Prakash B  
15.Vithaldas K  
16.Ramchal P.  
17.Upendra R.Patel  
18.Ranchhod H.Patel  
19.Pyaresingh B.  
20.Khemsingh M.  
21.Ahmedkhan T.  
22.Rajkumarsingh  
23.Indrasingh B.  
24.Bachukhai B.  
25.Ramkhilawan K.  
26.Sunderlal L.

Address of all:  
C/o.Vithaldas K.  
Quarter No.724/A  
New Railway Colony,  
Sabarmati,  
Ahmedabad

: Applicants

Versus

1. Union of India  
Through:  
The General Manager,  
Western Railway,  
Churchgate, Bombay-20.  
2. The Divisional Railway  
Manager, Western Railway,  
Kothi Compound,  
Rajkot.

: Respondents.

Coram : Hon'ble Mr. P.H.Trivedi

: Vice Chairman

Hon'ble Mr. J.P.Sharma

: Judicial Member

O.A. 125/87

O R D E R

Date: 3/12/90

Per: Hon'ble Mr. P.H. Trivedi

: Vice Chairman

Neither the petitioners nor their advocate present.

Learned advocate for the respondents states that although no reply has been filed the petitioners have been already promoted as Fireman 'A'. The petitioners have also not joined as

respondents, the persons who are promoted by order dated 8.5.1986. In view of the statement of the learned advocate for the respondents that the petitioners are promoted and the relief which they claimed in terms given by direction of the <sup>are</sup> ~~direction of the~~ <sup>P</sup> ~~P~~ Tribunal, no further directions are required, <sup>> Relief</sup> for setting aside the order at Annexure 'B' has not been given because of not joining the parties as respondents. In view of the promotion of the petitioners no further relief is required now to pursue. The case is accordingly disposed of.

J.P. Sharma  
(J.P. Sharma)  
Judicial Member

P.H. Trivedi  
(P.H. Trivedi)  
Vice Chairman

a.a.b.